

SCHEDULE-I**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ARMAX HEALTH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Armax Health Private Limited (previously known as Bafna Health Care Pvt. Ltd)
2.	Date of incorporation of corporate debtor	21/08/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85190MH2007PTC173326
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office Address: Unit No. 712, 7th Floor, World Trade Centre No.1, Cuffe Parade, Colaba, Mumbai, Maharashtra, India, 400005
6.	Insolvency commencement date in respect of corporate debtor	21/06/2024- date of the Hon'ble NCLT order 24/06/2024 - date of receipt of the order by IRP
7.	Estimated date of closure of insolvency resolution process	18/12/2024 - being 180th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rakesh Bothra Reg. No.: IBBI/IPA-001/IP-P-01758/2019-2020/12675
9.	Address and e-mail of the interim resolution professional, as registered with the Board	119- A, 1st Floor, Vinay Bhavya Complex, 159, C S T Road, Kalina, Santacruz East, Mumbai City, Maharashtra - 400098 Email ID: ip.rakeshbothra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Rakesh Bothra 119- A, 1st Floor, Vinay Bhavya Complex, 159, C S T Road, Kalina, Santacruz East, Mumbai City, Maharashtra - 400098 Email ID: cirparmax@gmail.com
11.	Last date for submission of claims	09/07/2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A. (as per information available)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms for submission of claims with proof	Form B – For Claim by Operational Creditors Except Workmen /Employee Form C- For Claim by Financial Creditors Form CA - For Claim by Financial Creditors in a Class Form D – For Claims by A Workmen or an Employees Form E – For Claims by Authorised Representative of Workmen and Employees Form F – For Claims by other Creditors
	(a) Format of Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Physical Address: same as mentioned on point 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench in CP(IB)/1140/MB-IV/2023 has ordered the commencement of a corporate insolvency resolution process of Armax Health Private Limited on 21/06/2024.

The creditors of Armax Health Private Limited, are hereby called upon to submit their claims with proof on or before 09/07/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26/06/2024
Place: Mumbai

Rakesh Bothra
Interim Resolution Professional
IBBI/IPA-001/IP-P-01758/2019-2020/12675
AFA valid upto 09/07/2024

